

BUSINESS ADVISORY COMMITTEE

(Fourteenth Lok Sabha)

TWENTY-SEVENTH REPORT

(Presented on 26.7.2006)

The Business Advisory Committee held a sitting on Tuesday, the 25th July, 2006.

2. The Committee recommend the allocation of time to the following items of business as shown against each:

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| (1) | The Produce Cess Laws (Abolition) Bill, 2006.
<u>(Consideration and Passing)</u> | – 1 hour |
| (2) | Banking Companies (Acquisition and Transfer of Undertakings) and Financial Institutions Laws (Amendment) Bill, 2005.
<u>(Consideration and Passing)</u> | 2 ½ hours |
| (3) | The Cantonment Bill, 2003 after it has been passed by Rajya Sabha.
<u>(Consideration and Passing)</u> | 3 hours |
| (4) | The Protection of Human Rights (Amendment) Bill, 2005 after it has been passed by Rajya Sabha.
<u>(Consideration and Passing)</u> | 1 hour |
| (5) | The Parliament (Prevention of Disqualification) Amendment Bill, 2006 as returned by the President after it has been passed by Rajya Sabha.
<u>(Reconsideration and Passing)</u> | 4 hours |

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3. The Committee also recommend that discussions under rule 193 on the following subjects may be held on the dates indicated against each:

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| (i) | Report of Justice Mukherjee Commission of Inquiry re. alleged disappearance of Netaji Subhash Chandra Bose and Memorandum of Action Taken by the Government on the Report laid on the Table of the House on 17.5.2006. | May be taken up on Wednesday, the 26 th July, 2006. |
| (ii) | Steep rise in prices of essential commodities. | May be taken up on Thursday, the 27 th July, 2006, at 4.00 PM |

NEW DELHI;
Dated the 25th July, 2006
Sravana 3, 1928 (Saka)

SOMNATH CHATTERJEE
Chairman
Business Advisory Committee